

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 118
(IB)-274(PB)/2019

IN THE MATTER OF:

Central Bank of India	...	Applicant/Petitioner
Vs		
M/s. R.S Ingot and Billet Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 06.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Pradeep Misra & Daleep Dhyani, Advocates
For the RP : Mr. Shravan Kumar Vishnoi, Advs.
 Mr. G.P Madaan Advocate
For the CoC : Mr. Sanjay Bajaj, Mr. Rajat Prakash, Advs.

ORDER

Learned counsel for the Resolution Professional requests that the liquidation application pending hearing may be listed for hearing.

List for hearing alongwith the liquidation application on 04.05.2021.

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(SUMITA PURKAYASTHA)
MEMBER (T)

-sd-

(DR. DEEPTI MUKESH)
MEMBER (J)

06.04.2021
Deepak